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GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1533
(To be answered on the 15th December 2022)
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DEVELOPMENT OF SABEYA AIRPORT
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1533.   DR. ALOK KUMAR SUMAN

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री   **be pleased to state:-**

(a) whether the Sabeya airstrip is an unserved airport in the UDAN Document and none of the airlines has bid to operate UDAN flights from Sabeya airport so far and if so, the steps taken in this regard;
(b) whether the UDAN is a market driven scheme and interested airlines based on their assessment of demand on particular routes submit their proposals at the time of bidding under UDAN from time to time and if so, the details thereof; and
(c) whether an airport which is included in the awarded routes of UDAN and requires upgradation/ development for commencement of UDAN operations is developed under revival of unserved and underserved airports scheme and if so, the details thereof along with the steps taken to develop Sabeya airstrip in this regard?

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ANSWER
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Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री   **(GEN. (DR) V. K. SINGH (RETD))**

(a) to (c): Sabeya (Hathua) airstrip located in Gopalganj District of the State of Bihar is available in the list of unserved airport in the UDAN Document.

UDAN is market driven scheme. The interested airlines based on their assessment of demand on particular routes submit their proposals at the time of bidding under UDAN. None of the airlines has offered any bid to operate UDAN flights from Sabeya airport for the bidding rounds concluded so far.

An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN operations is developed under "Revival of unserved and underserved airports" scheme.

UDAN is an ongoing scheme where bidding rounds are conducted periodically

for covering more destinations/stations and routes and in case, any airline submit any bid for routes in future rounds of bidding, the same may be considered as per provisions of the Scheme document.

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